

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH**

Original Application No.180/00092/2019

Thursday, this the 7th day of February, 2019

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

Divya Ravindran,
Divya Bhavan,
Kalluvettamkuzhy,
Koppam, Vithura P.O.,
Thiruvananthapuram – 695 551.Applicant

(By Advocate – Mr.Shaji Thomas)

v e r s u s

1. Union of India
represented by its Secretary to Government of India,
Ministry of Communications, Sanchar Bhavan,
Ashok Road, New Delhi – 110 001.
2. Post Master General,
Office of the Post Master General,
Thiruvananthapuram – 695 033.Respondents

(By Advocate – Mr.P.G.Jayan, ACGSC)

This application having been heard on 7th February 2019, the Tribunal on the same delivered the following :

O R D E R

HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

When the matter came up for consideration today, Shri.P.G.Jayan, learned ACGSC took notice on behalf of the respondents.

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2. The applicant states that she is dependant of the employee under the respondent organization who passed away while in service on 6.8.1985. She was a minor at that time. But on attaining the age of majority, she had applied for a job under the dying in harness scheme on 27.9.2003.

3. Along with the O.A., a condonation of delay application has also been filed where the delay of 16 years has not been appropriately explained. We see no reason to entertain this application. The O.A as well as M.A.No.180/157/2019 to condone the delay are dismissed. No costs.

(Dated this the 7th day of February 2019)

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

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List of Annexures in O.A.No.180/00092/2019

1. **Annexure A-1** – True copy of the application addressed to the Post Master General, Thiruvananthapuram dated 27.9.2003.
